

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A.No.2173/1992

Monday this the 11th day of November, 1996.

(10)

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. Chhatter Pal Singh aged about 26
Casual Daily rated Labour
O/o Asst.Engineer, CXL(Maint)
Kidwai Bhawan, New Delhi.
2. Shri Trilok Singh aged about 28
Casual Daily Rated Labour
O/o Asst.Engineer CXL (Tech)
Kidwai Bhawan, New Delhi. Applicants

(By Advocate Mr. E.X.Joseph (represented))

Vs.

1. The Union of India through the
Secretary to the Government,
Department of Telecommunications,
Sanchar Bhawan, Ashoka Road,
New Delhi.
2. The General Manager (Maint)
Northern Telecom Circle,
Kidwai Bhawan, Janpath
New Delhi-110 001. Respondents

(By Advocate Mr. B.Lall for respondents)

The application having been heard on 11.11.1996
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants seek a direction to regularise
their services. According to them, they have put
in long years of service and have become eligible
for regulatisation.

2. Respondents have not filed a reply statement.
Standing counsel appearing on notice submits that the

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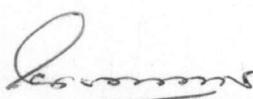
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department would consider the claims of applicants in accordance with the scheme governing the matter. The scheme according to him is incorporated in the Office Memorandum No.45-95/87-SPB-I dated 12.4.1991.

3. Applicants may make a representation seeking reliefs before second respondent and the second respondent will pass a speaking order thereon within three months from the date of receipt of the representation. While doing this he will also examine whether those with lesser service than applicants who are otherwise similarly situated are being regularised.

4. With the aforesaid directions, we dispose of the application. No costs.

Dated the 11th November, 1996.


S.P.BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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